

पाकिस्तान सरकार से अब तक कोई उत्तर प्राप्त नहीं हुआ है। सरकार दोनों पत्रकारों के बारे में सूचना प्राप्त करने के वास्ते लगातार प्रयत्नशील है और फिलहाल उनके परिवारों को मुआबजा देने का प्रश्न नहीं उठता।

#### **Indian Doctors in United Kingdom**

\*23. DR. SARADISH ROY : Will the SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state :

(a) the exact number of Indian Doctors with Indian passports working in the United Kingdom;

(b) whether Government are concerned about the continuing brain-drain of Indian doctors abroad; and

(c) if so, the steps taken to curb this ?

NIRMAN AUR AWAS TATHA SWASTHYA AUR PARIVAR NIYOJAN MANTRI (SHRI UMA SHANKAR DIKSHIT) : (a) According to the information available with the Government of India, there were in March, 1970, about 4,000 Indian doctors working in United Kingdom. The exact number of Indian doctors at present in U. K. holding Indian passports is, however, not known.

(b) Yes.

(c) A statement is laid on the Table of the Sabha.

#### *Statement*

The following steps have been taken to prevent the exodus of Scientists and technologists including doctors and utilise their services within the country :-

(i) Creation of a scientists Pool to provide for temporary placement of well qualified Indian scientists and technologists returning from abroad.

(ii) Creation of supernumerary posts in approved scientific institutions to which temporary appointments can be made quickly

from among the scientists working and studying abroad.

(iii) The Union Public Service Commission and most of the State Public Service Commissions have agreed to treat Indian Scientists and Technologists whose particulars appear in the National Register as 'Personal Contact' candidates for all posts advertised by them. The U. P. S. C. have also made arrangements for interviewing Indian Scientists and Technologists abroad for posts in India.

(iv) Maintenance of a Special Section of the National Register of Scientific Technical Personnel for enrolment of Indian Scientists and Technologists abroad, and for the circulation of their names to all Ministries, Departments of the Government of India, State Governments, Union and State Public Service Commissions, Universities, Public Sector Industries and large private sector establishments. The names of such Personnel are published in the monthly Technical Manpower Bulletin (CSIR) which is distributed free to about 3,000 organisations all over India.

(v) Provision for payment of travel grant to scientists. Who on their selection for appointment in research institutions in India, under take to serve those institutions for minimum period of three years.

(vi) Stoppage of holding (E. C. F. M. C. (Educational Council for Foreign Medical Graduates) Examination in India.

(vii) Increasing the emoluments of medical officers in the Central Health Service, in Central Institutions and in the State cadres.

(viii) Granting special concessions and financial incentives to doctors working in the rural areas.

(iv) Enhancing the age of retirement of doctors and specialists and/or re-employing them after retirement.

#### **Ayurvedic Research Institute in Kerala**

\*24. SHRI A. K. GOPALAN : Will the

SWASTHYA AUR PARIVAR NIYOJAN MANTRI be pleased to state :

(a) whether Government are considering to sanction six Ayurvedic Research Units in Kerala;

(b) if so, the details thereof;

(c) when the decision is likely to be taken; and

(d) if the reply to part (a) above be in the negative, the reason therefor ?

NIRMAN AUR AWAS TATHA SWASTHYA AUR PARIVAR NIYOJAN MANTRI (SHRI UMA SHANKAR DIKSHIT) : (a) to (d). Eleven Ayurvedic Research Units are already functioning in the various institutions of Kerala under the Central Council for Research in Indian Medicine and Homoeopathy.

Since a number of research units are already functioning in Kerala, only two additional research units are proposed to be established, viz., a Mobile Clinical Research Unit and an Extraction Supply Unit.

**Possession of Pakistan Deputy High Commission Premises in Calcutta**

\*25. SHRI R. KADANAPALLI : Will the VIDESH MANTRI be pleased to state :

(a) whether Government of Pakistan has requested the Indian Government to help them in the matter of possession of Pakistan Deputy High Commission Premises in Calcutta; and

(b) if so, the decision taken by Government in this regard ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The Pakistan Government has been informed that the occupation of the building is an internal affair of the Pakistan Government, in which the Government of India cannot interfere and that the matter can be sor-

ted out by the Pakistan High Commission by negotiation or if necessary by initiating appropriate legal proceedings.

**Proposals to U. Thant re : situation in Bangla Desh**

\*26. SHRI CHANDRAPPAN : SHRI BIBHUTI MISHRA :

Will the VIDESH MANTRI be pleased to state :

(a) whether India is in touch with U. Thant regarding the serious situation in Bangla Desh;

(b) whether Government of India made any concrete proposals regarding the problem of "Bangla Desh"; and

(c) if so, the details thereof ?

VIDESH MANTRI (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The following are the details of the concrete proposals made by the Government of India regarding the problem of Bangla Desh :—

(i) The Pakistan Government should be asked to restore the fundamental political and human rights to the people of East Bengal according to the norms set out in the U. N. Charter and various declarations and covenants on human rights to which the Government of Pakistan is committed.

(ii) The international community should come to the assistance of the large number of refugees from East Bengal through national and international relief organisations.

(iii) The Government of Pakistan should be persuaded to normalise the situation in East Bengal to enable the people of East Bengal to return to a normal life in a just economic and political order.